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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.1460/97

dt.3-11-97

G.P. Rangaiah

: Applicant

and

1. Union of India  
Rep. by the Chairman  
Telecom Commission  
Sanchay Bhawan  
New Delhi

2. Subd Divnl. Officer  
Telecom  
Karimnagar

3. Telecom Dist. Engr.  
Karimnagar

: Respondents

Counsel for the applicant

: P. Naveen Rao  
Advocate

Counsel for the respondents

: V. Rajeswara Rao  
CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

OA.1460/97

dated 3-11-97

25

Order

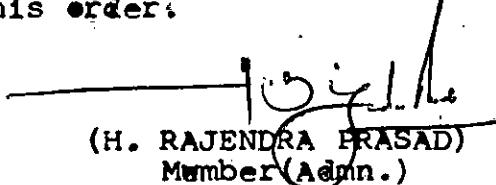
Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn.))

Heard Mr. Phaniraj onbehalf of Mr. P. Naveen Rao, counsel for the applicant, and Sri V. Rajeswara Rao for the respondents.

1. The applicant is a Casual Mazdoor who has been constantly engaged from March, 1983 and continues to be so engaged. He claims to have put in nearly 4000 days of continuous service and now seeks temporary status and regularisation. Prima-facie he seems to have a valid claim which, however, is required to be verified by the respondents with reference to their records and examined as per rules.

2. A copy of this OA shall be sent to Respondent-2 with a direction that his request for temporary status, followed by regularisation, shall be examined as per rules and a suitable decision taken in the matter within 60 days from the date of receipt of copy of this order.

3. Thus the OA is disposed of.

  
(H. RAJENDRA PRASAD)  
Member(Admn.)

Dated : November 3, 97  
Dictated in Open Court

sk

  
D.R.

6/19  
3/12/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.  
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

DATED:-

3 - 11 - 97

ORDER/JUDGMENT

M.C. / P.A. / C.A. NO. ..

in  
O.A. No. 1460 / 97

T.A. No.

(W.P. )

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

केन्द्रीय प्रशासनिक अधिकार नियम  
Central Administrative Tribunal  
देशभाषा / DESPATCH  
- 2 DEC 1997  
हृदय आयोग  
HYDERABAD BENCH